

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH  
REVIEW PETITION NO:40/99 IN  
ORIGINAL APPLICATION NO:840/99.  
DATED THE 21st DAY OF OCTOBER, 99.

CORAM: HON'BLE SHRI B.N.BAHADUR, MEMBER(A)  
HON'BLE SHRI S.L.JAIN, MEMBER(J).

Shri S.S.Vartak,  
Resident of 17/A-14,  
Government Officers Quarters,  
Haji Ali, Mumbai - 400 034.

... Review Petitioner

v/s.

State of Maharashtra & Others

... Respondents.

TRIBUNAL'S ORDER:

(Per Shri B.N.Bahadur, Member(A))

We have perused this RP filed with a prayer that the order dated 23/9/99 in OA-840/99 be partly modified to permit the applicant and his family to stay in Government Accommodation till 31/10/99, on the already stipulated condition of payment of penal rent.

We have perused our aforesaid order dated 23/9/99. On a careful perusal of the prayer made in the RP, and the grounds cited, it is clear to us that this prayer cannot and does not become a subject matter of a Review Petition. There is nothing therefore evident or pleaded which can be said to be an error apparent which will enable a review petition to be taken up. There is no other ground either which can enable the matter to be

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agitated in a review petition. The applicant may or may not have a case based on the facts put forth, but the review petition certainly has to be dismissed in view of the above reasoning.

Consequently, this review petition is hereby dismissed by circulation. *Noobjection*

*BnB*

*BnB aha due*

*S.L.Jain*  
(S.L.JAIN)  
MEMBER(J)

(B.N.BAHADUR)  
MEMBER(A)

abp.

dt 25/10/89  
order/Judgement despatched  
to Respondent(s)  
on 2/11/89

*(M)*